

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**O.A. No. 2959/2019
M.A. No. 3234/2019**

New Delhi, this the 3rd day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. L.K. Baruah, Aged 71 years
S/o Late C.K. Baruah
R/o A-205, Pragjyotishpur Apts.
Sector-10, Plot No.7
Dwarka, New Delhi-110075.

.. Applicant

(By Advocate: Shri A.K. Trivedi)

Versus

1. Union of India
Through : The Secretary
Health and Family Welfare
Nirman Bhawan
New Delhi.
2. The Under Secretary to GOI
Ministry of Health and Family Welfare
CHS-II Section, Nirman Bhawan
New Delhi.
3. The Pay & Accounts (Secretariat)
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi.

.. Respondents

(By Advocate : Shri Hitesh Kumar Bagai)

O R D E R (ORAL)**Justice L. Narasimha Reddy, Chairman**

The applicant retired from service as Chief Medical Officer in the Ministry of Health and Family Welfare. He submitted a representation on 11.07.2019, complaining that he was not extended the benefit of Non Functional Upgradation (NFU). The respondents informed the applicant, through a letter dated 01.08.2019, that his case is under consideration and ACR dossier has already been sought from the concerned Cell. The applicant submits that the denial of benefit of NFU to him is contrary to law.

2. Heard Shri A.K. Trivedi, learned counsel for the applicant and Shri Hitesh Kumar Bagai, learned counsel for the respondents.
3. The representation dated 11.07.2019 submitted by the applicant was promptly replied by the respondents on 01.08.2019. It was mentioned that the case of the applicant was under consideration and the records have

already been called for. We do not find anything wrong in the impugned letter. At the same time, the respondents have to speed up the process.

4. We, therefore, dispose of the O.A. directing the respondents to take a final decision on the claim of the applicant for NFU and to pass appropriate orders within three months from the date of receipt of a certified copy of this order. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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